**Customs, Excise & Service Tax Appellate Tribunal**
**West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
**Excise Appeal No. 12325 of 2018**
(Arising out of OIO-KCH-EXCUS-000-COM-01-2018-19 dated 31/05/2018 passed by Commissioner of Central Excise, Customs and Service Tax-AHMEDABAD)

**Vrudhi Enterprise** ………**Appellant**
A Proprietary Concern Of Anil Gope Chandnani,
Plot No. 113, Ward Dc-2, Near Hotel Empire,
Gandhidham,Gujarat

*VERSUS*

**C.C.E.-Kutch (gandhidham)** ………**Respondent**
Central Excise & Service Tax Commissionerate,
Centeral Excise Bhavan Plot No. 82, Sector 8, Gandhidham(Kutch)
Gandhidham(Kutch),Gujarat

**APPEARANCE:**
Shri S. Bissa, Advocate for the Appellant
Shri R.K Bhashkar, Superintendent (AR) for the Respondent

**CORAM:** **HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR**
**HON'BLE MEMBER (TECHNICAL), MR. RAJU**

**Final Order No. A/ 10736 /2021**

DATE OF HEARING: 24.02.2021
DATE OF DECISION: 24.02.2021

**RAMESH NAIR**

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)**
**MEMBER (JUDICIAL)**

**(RAJU)**
**MEMBER (TECHNICAL)**

Geeta